

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 411 of 2019

IN THE MATTER OF:

Mr. U Balakrishna Bhat

...Appellant

Vs

Uttar Pradesh Power Corporation Ltd. & Ors.

....Respondents

Present:

**For Appellant: Mr. Sunil Fernandes and Mr. Darpan Schdeva,
Advocates**

**For Respondents: Mr. Arun Kathpalia, Sr. Advocate along with Mr.
Divyam Agarwal, Mr. Akshat Jain and Mr. Raghav
Malohatra, Advocates for Respondent No. 1 to 4.**

**Mr. Bani Brar and Mr. Eklavya Dwivedi, Advocates
Mr. Rakesh U. Upadhaya, Advocate for
Respondent No. 5**

ORDER

30.08.2019 Learned Counsel for the Appellant submits that Appellant being Resolution Professional, has already filed application for liquidation under Section 33 of Insolvency and Bankruptcy Code, 2016 (in short 'IBC') on 22nd August, 2019 and therefore, he has been instructed not to press the appeal.

For the reasons aforesaid, without going into the merit, we dispose the appeal allowing the Appellant to pursue application under Section 33 of IBC for liquidation.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)